

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1290 OF 2004

New Delhi, this the 25th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, MEMBER (A)

Y.P. Choudhary, S/o Late Sh. Gopal Dass,
R/o 17/59B, Tilak Nagar, New Delhi.

(By Advocate : Shri U. Srivastava)

....Applicant

Versus

Government of NCT of Delhi through

1. The Chief Secretary,
Players Building,
Delhi Government Secretariat,
I.P. Estate, New Delhi.

2. The Principal Secretary (Home),
Government of NCT of Delhi,
Delhi Secretariat, New Delhi.

3. The Director General of Home Guard & Civil
Defence, Nishkam Sewa Bhawan,
Raja Garden, New Delhi-110027.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

During the course of the submissions, learned counsel of applicant stated that his appeal is pending with respondent No.2 and no decision has been taken. He also pointed that during the pendency of this appeal, decision even has not been taken pertaining to interim stay prayed by the applicant.

2. At this stage, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show-cause while disposing the present Original Application.

3. It is directed that respondent No.2 would consider and pass an appropriate speaking order while

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disposing of pending appeal of the applicant preferably within four months from the date of the receipt of a certified copy of the present order. Respondent No.2 may also take a decision, if the applicant is entitled to any interim stay.

4. Subject to aforesaid, the present Original Application is disposed of at the admission stage itself.


(S.A. SINGH)
MEMBER (A)


(V.S. AGGARWAL)
CHAIRMAN

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